

lected and will be laid on the Table of the House as soon as it is available.

#### **Welfare of S., C. S. T. and Backward Classes in Madras State**

356. **Shri D. C. Sharma:** Will the Minister of **Home Affairs** be pleased to state:

(a) the contribution made by the Central Government in 1959-60 for welfare of Scheduled Tribes, Scheduled Castes and other Backward Clas-

ses (separately) in Madras State; and

(b) the contribution made by the Central Government in 1959-60 for setting up of special multi-purpose blocks in Madras State?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) Central grant-in-aid paid to the Government of Madras during 1959-60 for the welfare of Backward Classes is as follows:—

(Rs. in lakhs)

Category	Grant-in-aid		
	State Sector	Central Sector	Total
1. Scheduled Tribes . . . . .	3.335	3.52	6.855
2. Scheduled Castes.	35.210	19.73	54.940
3. De-notified Tribes	7.916	5.40	13.316
4. Other Backward Classes	5.525	6.90	12.425
TOTAL	51.986	35.55	87.536

(b) No special multipurpose Tribal blocks were opened in Madras State in the Second Five Year Plan. The question of making any contribution by the Central Government in 1959-60 for this purpose does not therefore, arise.

(c) 9 persons have been convicted and 81 are standing trial. 38 persons are involved in cases which are under investigation.

#### **Pay Scales of University and College Teachers in Punjab**

358. **Shri D. C. Sharma:** Will the Minister of **Education** be pleased to state:

(a) whether the colleges and the Universities in Punjab have implemented the University Grants Commission scales of pay for their teaching staff;

(b) the nature of assistance given by the University Grants Commission for the purpose during 1959-60 and 1960-61;

(c) the names of colleges and universities which have adopted the schemes;

#### **Kidnapping of Children in Delhi**

357. **Shri D. C. Sharma:** Will the Minister of **Home Affairs** be pleased to state:

(a) the number of children kidnapped in Delhi during 1960;

(b) the number of children recovered; and

(c) the number of persons convicted for the offence?

**The Minister of Home Affairs (Shri G. B. Pant):** (a) 159.

(b) 148.